



2026:AHC:38873-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1961 of 2026

Aviral Singh And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sudhakar Shukla
Counsel for Respondent(s)	:	Ashok Kumar Yadav, G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned counsel for the petitioners has made a statement at the Bar that the petitioners have already been arrested and as such he does not intend to further press the instant writ petition and he seeks to withdraw it.
3. Learned A.G.A. is having no objection to the aforesaid prayer.
4. In view of the above, this writ petition is **dismissed** as withdrawn.

February 20, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)